

IN THE INCOME TAX APPELLATE TRIBUNAL “K (SMC)” BENCH MUMBAI

**BEFORE SHRI PAWAN SINGH, JUDICIALMEMBER
AND
SHRI GIRISH AGRAWAL, ACCOUNTANT MEMBER**

**ITA No. 6245/MUM/2024
Assessment Year: 2019-20**

Anirudh A. Damani, A-3201, 31 st Floor, India Bulls Blu, Ganpatrao Kadam Marg, Lower Parel, Delisle Road, Mumbai – 400 013 (PAN No.AFFPD5457A)	Vs.	Deputy Commissioner of Income-tax, Mumbai
(Appellant)		(Respondent)

Present for:

Assessee : Letter dated 19.03.2025
Revenue : Shri Kiran Unavekar, Sr. DR

Date of Hearing : 20.03.2025
Date of Pronouncement : 25.03.2025

ORDER

PER GIRISH AGRAWAL, ACCOUNTANT MEMBER:

This appeal filed by assessee is against the order of Ld. CIT(A), National Faceless Appeal Centre (NFAC), Delhi, vide order no. ITBA/NFAC/S/250/2024-25/1069339070(1), dated 03.10.2024 passed against the assessment order by National Faceless Assessment Centre, Delhi, u/s. 143(3) of the Income-tax Act, 1961 (hereinafter referred to as the “Act”), dated 25.09.2021 for AY 2019-20.

2. At the outset, we note that the assessee has moved an application dated 19.03.2025 for withdrawal of this appeal. In the said application, it is mentioned that assessee had e-filed the appeal on the ITAT portal in ITA No.6173/Mum/2025 and the same was heard on 16.01.2025. Therefore, it is requested by the assessee that this appeal may be allowed to be withdrawn.

3. Considering this application, we allow the appeal of the assessee to be withdrawn. Accordingly, the appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed.

Order is pronounced in the open court on 25 March, 2025

Sd/-
(Pawan Singh)
Judicial Member

Sd/-
(Girish Agrawal)
Accountant Member

Dated: 25 March, 2025

MP, Sr.P.S.

Copy to :

1. The Appellant
2. The Respondent
3. DR, ITAT, Mumbai
4. Guard File
5. CIT

BY ORDER,

(Dy./Asstt.Registrar)
ITAT, Mumbai